## In the National Company Law Tribunal, New Delhi Registrar

CP No. 643/2016

In the matter of:

M/s. IFCI Factor Limited ..... Petitioner

VS.

M/s. Prognosys E Services Pvt. Ltd. ..... Respondent

SECTION OF THE COMPANIES ACT: 433(e), (f), 434(1) (a) & 439

Order deliver on 03.07.2017

**Coram: Shiv Ram Bairwa, Registrar** 

For the Petitioner (s) : Ms. Shreya Mehta, Advocate

For the Respondent (s) : None Appeared

## **ORDER**

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The matter has also been taken up on 4.5.2017, 12.5.2017 & 23.5.2017.

The petitioner has not filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 within the time limit stipulated in the notification No. G.S.R 1119 (E) dated 7.12.2016 and G.S.R 175 (E) dated 28.2.2017.

List the matter before the Hon'ble Principal Bench on 12.07.2017.

(Shiv Rám Bairwa) Registrar